

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).1894/2010

NEW OKHLA INDUSTRIAL DEVELOP. AUTHORITY

Petitioner(s)

VERSUS

PALE RAM AND ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and office report)

WITH SLP(C) NO. 1895 of 2010

(With office report)

SLP(C) NO. 1896 of 2010

(With office report)

SLP(C) NO. 1897 of 2010

(With office report)

SLP(C) NO. 1898 of 2010

(With office report)

SLP(C) NO. 1900 of 2010

(With office report)

SLP(C) NO. 1902 of 2010

(With office report)

SLP(C) NO. 1905 of 2010

(With office report)

SLP(C) NO. 1907 of 2010

(With office report)

SLP(C) NO. 1908 of 2010

(With office report)

SLP(C) NO. 1910 of 2010

(With office report)

SLP(C) NO. 1913 of 2010

(With office report)

SLP(C) NO. 1915 of 2010

(With office report)

SLP(C) NO. 1917 of 2010

(With office report)

SLP(C) NO. 1918 of 2010

(With office report)

SLP(C) NO. 1919 of 2010

(With office report)

SLP(C) NO. 1920 of 2010

(With office report)

...2/-

Item No.55

: 2 :

Date: 30/09/2010

This Petition was called on for hearing today.

For Petitioner(s)

Mr. Ameet Singh,Adv.

Mr. Praveen Swarup,Adv.

For Respondent(s)

Mr. Ashutosh Kr. Sharma,Adv.

Mr. G.V. Rao,Adv.

M/S Anuradha And Associates,Adv.

UPON hearing counsel the Court made the following

O R D E R

In all the above cases all the respondents who have already appeared and not filed counter affidavit may file their counter affidavit within four weeks as a last chance. Those respondents who propose to appear today granted four weeks time for filing Vakalatnama and counter affidavit, if any. Await return of notice of the unserved respondents as per the statement mentioned in office report.

List the matters on 25.11.2010.

(SUNIL THOMAS)
Registrar